

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 444 of 1997

Present : Hon'ble Mr. B.P. Singh, Administrative Member
Hon'ble Mr. N. Prusty, Judicial Member

Partha Mukhopadhyay

-VS-

Eastern Railway

For the Applicant : Mr. A.K. Bairagi, Counsel

For the Respondents: Mr. R.K. De, Counsel

Date of Order : 29-07-2003

O R D E R

MR. B.P. SINGH, AM

Mr. Bairagi, Ld. Counsel appears on behalf of the applicant and Mr. R.K. De, Ld. Counsel appears for the respondents. Both reply and rejoinder have been filed in this case and they are on record.

2. In this O.A. the applicant has prayed for seniority w.e.f. 1987 being the year since when the backlog commenced and fixation of pay after fixing seniority accordingly. The case was heard for some-time and when we asked the Ld. Counsel for the applicant about the specific order or basis on which the applicant prays for seniority w.e.f. 1987, the Ld. Counsel submits that he wants to withdraw this case and file a fresh O.A. including necessary documents in support of the claim of the applicant. The Ld. Counsel for the respondents has no objection to the above prayer made by the Ld. Counsel for the applicant.

3. Accordingly, we consider the prayer of the Ld. Counsel for the applicant and dismiss the O.A. with liberty to the applicant to file a separate application, if he so desires highlighting the grievance/alongwith supporting documents.

Member(J)

D.N.Y.
Member(A)

DKN